

ending the 31st day of March, 1966, in respect of 'Chief Inspector of Mines'."

DEMAND NO. 77—LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 11,24,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Labour and Employment'."

DEMAND NO. 78—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 8,27,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Labour and Employment'."

DEMAND NO. 137—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 4,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital outlay of the Ministry of Labour and Employment'."

17.27 hrs.

STATEMENT RE. ACCIDENT TO IAF DAKOTA

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): Sir, I regret to announce a serious air accident in which a Dakota of the Indian Air Force was involved yesterday morning. The aircraft carried four officers plus five air despatch crew. The aircraft was engaged in 241(ai)LSD—8.

supply dropping in the Mokokchung area of Naga hills. At 1051 hours it was asked to divert to Dimapur because there was a sudden storm over Jorhat. The message of diversion was acknowledged by the aircraft, but shortly afterwards all communications with the aircraft failed.

The wreckage of the aircraft was discovered by an Army patrol and so far six bodies have been recovered from the wreckage. The names of the personnel who died in the crash are as follows:

Aircrew

1. Fg. Offr. K. Kannan,
2. Plt. Offr. S. Bhargava
3. Fg. Offr. K. B. Sarma.
4. Fg. Offr. B. S. Dhaliwal.

Ejection Crew

5. Sepoy Kundan Singh.
6. Sepoy Chori Ramani Patni
7. Sepoy Lekh Raj.
8. Sepoy Ram Govind Rai.
9. Sepoy Ramji

I am sure the House will join me in conveying our deepest sympathies and condolences to the bereaved families. A court of Inquiry, according to the usual procedure, has proceeded to the spot to ascertain the cause of the accident. All possible relief and financial assistance to the bereaved families will be rendered with the utmost despatch.

Shri D. C. Sharma (Gurdaspur): It may be enquired into whether there was no sabotage.

Mr. Speaker: Condolences on behalf of the House may be conveyed to the bereaved families. That is the desire of all hon. members. Also, as Shri Sharma suggested, it might be enquired into whether the accident was not because of sabotage.